

क्या मंत्री महोदय ने चीनी-दूतावास से इस सम्बन्ध में लिखा-पढ़ा की है कि बान श्रीर भारतवर्ष के बीच अच्छे सम्बन्धों का स्थापित करने के लिये इस प्रकार का जो कार्यवाहियां हैं कि हमारे विद्रोही लोगों को ट्रेनिंग दे कर हमारे खिलाफ भड़काया जा रहा है उसका रोकना जाय ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय जब कभी भी इस तरह की घटनायें हमारे ध्यान में आती हैं तो उन्हें उनके साथ उठाया जाता है ।

RE: MOTION FOR ADJOURNMENT

Reported Statement by the Prime Minister on merger of Sikkim

SHRI K. LAKKAPPA (Tumkur): I have sent an adjournment motion on the statement made by the Prime Minister regarding annexing of Sikkim. You kindly adjourn the House for a discussion on the definite issue. This is a very important issue.

MR. SPEAKER: I had received it at about 10.45 hours. It is under my examination. I will let you know the result tomorrow.

(Interruptions)

SHRI K. LAKKAPPA: This is very important. It should be taken up today. This is a very important issue. (Interruptions) The responsible Prime Minister of India ought not to have made such a Statement. This is a very important issue. (Interruptions) He has made such a statement. (Interruptions). Against the sovereignty of this country, he has made such a statement. I will request you to consider my adjournment motion.

MR. SPEAKER: I am considering...

(Interruptions)

SHRI SAUGATA ROY (Barrack-pore): You inform us what has been done. We gave notice before 10 O'clock in the proper form, in a proper way. (Interruptions)

श्री हुकम चन्द कछवाय (उज्जैन) : मैं एक व्यवस्था चाहता हूँ । क्या प्रश्नों के बाद अल्प सूचना प्रश्न नहीं लिया जाएगा ? यह अल्प सूचना प्रश्न है ... (व्यवधान)

MR. SPEAKER: I am examining the matter, I have told you. I will give the decision tomorrow.

(Interruptions)

श्री हुकम चन्द कछवाय : अल्प सूचना प्रश्न पहले चलेगा :

SHRI K. LAKKAPPA: When there is an adjournment motion... (Interruptions). Short Notice Question.... (Interruptions). The Prime Minister of India is attacking the sovereignty of this country.

श्री हुकम चन्द कछवाय : माननीय अध्यक्ष जी मैं आप की व्यवस्था चाहता हूँ । यह शार्ट नोटिस क्वेश्चन है । इस को आप पहले लेंगे या उन की बात सुनेंगे ।

SHRI K. LAKKAPPA: The Prime Minister of India is attacking the Sovereignty of India. Our sovereignty is in danger. This is a very important question; it cannot be postponed. (Interruptions).

श्री हुकम चन्द कछवाय : पहले यह शार्ट नोटिस क्वेश्चन लिया जाना चाहिए और उस के होने के बाद आप अपनी बात कहिये । अगर हम तरह की बात आप करेंगे तो हम आप का भी शार्ट नोटिस क्वेश्चन नहीं लेने देंगे । पहले हम शार्ट नोटिस क्वेश्चन का जवाब आ जाए फिर आप अपनी बात कहें । अध्यक्ष जी मैं इस बारे में आप की व्यवस्था चाहता हूँ ।

MR. SPEAKER: I am on my legs. I have received two notices. The matter is being examined by me.

(Interruptions)

SHRI A. C. GEORGE (Mukandapuram): You are not hearing me. You give your ruling after hearing me.

MR. SPEAKER: I have not come to a decision at all.

(Interruptions)

You can come and tell me in the chamber.

(Interruptions)

One by one, I am dealing.....

(Interruptions)

SHRI A. C. GEORGE: In the history of the Indian Parliament, this is the first time that the Prime Minister of the country is questioning the very national integrity of this country. It is something which we should discuss immediately. Never in the history of the country or even of the world....
(Interruptions)

श्री हुकम चन्द कछवाय : माननीय अध्यक्ष जी, प्रश्नोत्तर काल के बाद शार्ट नोटिस क्वेश्चन होना चाहिए ।

SHRI K. P. UNNIKRISHNAN (Badagara): I am on a point of order.

श्री हुकम चन्द कछवाय : अध्यक्ष जी, मेरा प्वाइन्ट ऑफ़ ऑर्डर है । मैं आप की व्यवस्था चाहता हूँ । मेरे प्रश्न का जवाब दीजिए । जो शार्ट नोटिस क्वेश्चन है, उस के बारे में आप क्या कर रहे हैं ?

MR. SPEAKER: The arrangement of the business is: first of all, Questions then Short notice Question and thereafter come the other matters.

SHRI K. LAKKAPPA: Adjournment Motion.

MR. SPEAKER: Adjournment Motion comes after the Short Notice Question.

SHRI K. P. UNNIKRISHNAN: On a point of order, arising out of your observations. You just now mentioned that you were examining the Adjournment Motion. Under what rule

or procedure have you the authority to say that you are going to examine the Adjournment Motion? On Adjournment Motion, you have no such right. I want to have it clarified here and now. (Interruptions)

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, ऐसा नहीं चलेगा । मैं आपकी व्यवस्था चाहता हूँ । पहले शार्ट नोटिस क्वेश्चन आएगा ।

MR. SPEAKER: The Short Notice Question comes first Mr. Nawab Singh Chauhan.

SHORT NOTICE QUESTION

आकाशवाणी, छतरपुर के एक इंजीनियर द्वारा की गई आत्म हत्या

1. श्री नवाब सिंह चौहान : क्या सूचना और प्रसारण मंत्री वह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में स्थित छतरपुर आकाशवाणी केन्द्र पर 1-3-78 को एक इंजीनियर ने आत्म हत्या कर ली ;

(ख) यदि हाँ, तो घटना का पूर्ण विवरण क्या है; और

(ग) क्या पुलिस ने मृत व्यक्ति के पास से कोई पत्र बरामद किया है और यदि किया है तो उसमें क्या लिखा है ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Shri R. C. Agarwal, Engineering Assistant working at the Chhatarpur station of A.I.R., is understood to have committed suicide on the night of 28-2-1978.

(b) and (c). On receipt of the information, an Addl. Chief Engineer of A.I.R. and the Chief Vigilance Officer of the Ministry of Information and